



IN THE NATIONAL COMPANY LAW TRIBUNAL: CHANDIGARH
(through Hybrid Mode)
COURT-I

Item No. 135

IA(I.B.C)/471(CH)2025
In
CP (IB) No. 78/Chd/J&K/2019
(Admitted)

IN THE MATTER OF:

Jammu & Kashmir Bank Ltd.

.... Petitioner

Vs.

Basantar Breweries Pvt. Ltd.

.... Respondent

Under Section: 7, IBC 2016, R 11 NCLT

Order delivered on 21.03.2025

CORAM:

SH. SHISHIR AGARWAL
HON'BLE MEMBER (T)

SH. HARNAM SINGH THAKUR
HON'BLE MEMBER (J)

PRESENT:

For the applicant in IA No. 471/2025 : Mr. Raghav Kakkar, Advocate

ORDER

This matter has been taken up on special mentioning made by Mr. Raghav Kakkar, Advocate.

IA(I.B.C)/471(CH)2025

The present application has been filed under Rule 11 of NCLT Rules, 2016 read with Section 60(5) of the Code seeking specific directions against the Resolution Professional on the basis that vide order dated 20.12.2024 passed by the Hon'ble High Court of the Jammu & Kashmir, which has already directed the respondent-bank to refrain from interfering in the operation of petitioner's unit. It is further stated by learned counsel for the applicant that the J&K Bank is sole member of CoC and only creditor



of corporate debtor but the RP of respondent-corporate debtor is still proceeding further for taking the possession of the unit.

Let the notice of this application be issued to the respondent within one week. Reply be filed within one week after receipt of notice with a copy in advance to the counsel opposite. List on 09.04.2025.

Sd/-
(SHISHIR AGARWAL)
MEMBER (T)

Mukta

Sd/-
(HARNAM SINGH THAKUR)
MEMBER (J)